[Shri K. K. Shah]

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perience of a selflessly devoted career but your rare acumen of justice and fair-play On our part, I wish to assure on my behalf and on behalf of Government that you will have our fullest support and cooperation in not only upholding the privileges of each individual Member in a just and equitable manner. It will be our endeavour to judge each issue with sobriety and in national interest. Needless to assure you that we shall strive our utmost to accommodate every point of

May I once again extend to you our warmest felicitations.

RE: ALLOTMENT OF SEATS

SHRI S. N. MISHRA (Bihar): Mr. Chairman, Sir . .

SHRI BHUPESH GUPTA (West Bengal): Sir, can he speak from this side of the House?

SHRI S. N. MISHRA: I have already applied . .

SHRI BHUPESH GUPTA: On a point of order, Mr. Chairman . . .

SHRI SUNDAR SINGH BHANDARI (Rajasthan): I would like to know whether a seat has been allotted to him? And if so, what is Mr. Gupta's objection?

SHRI BHUPESH GUPTA: Will you listen to my point of order? Mr. Chairman, my point of order is this. (Interruption by Shri S. N. Mishra) He has come here. He does not obey you even after you have asked him to explain. However, my point of order is this. I am not fascinated by any seats . . .

SHRI SUNDAR SINGH BHANDARI : You can as well go over to that side

will go I do not know. I have not gone anywhere. Mr. Chairman, kindly listen to my point of order. Mr. Chairman, you are a jurist. First of all, the rule of the House and the convention Df Parliament is that has his seat iext to the Deputy Chairman's, and when the Deputy Chairman is not there, ty matter of courtesy, sometimes he j jecupies the seat next to him. Now, I

find we have no Deputy Chairman. Mr. Mishra is sitting in that seat. Surely, he is not the Deputy Chairman.

Secondly, Mr. Chairman, we do not know if you have recognised a group of Congressmen as the main Opposition group. My friends now belong to, what they call, the Syndicate-Jan Sangh-Swatantra axis. They are sitting there . . .

श्रीसुंदरसिंह मंडारी: मैंने आपसे एक स्पष्टीकरण पृष्ठ। था कि क्या अध्यने उनको यह सीट दे दी है तो उनके आवजेक्शन की कोई जरूरत नहीं है। या मिश्र जी यहां पर जबदंस्ती बैठे हैं ?

SHRI BHUPESH GUPTA: You are the Chairman of the House. If you have allotted him this seat you will say so. If they have taken the leave of the House to sit as a separate group, then we have two Congress Parties in Parliament, one sitting here and the other sitting there. It is unheard of. There is defection. Defectors cannot be given the status of the main Opposition group. They did not win in elections. That is the constitutional point. You can flout the Constitution if you like. Elections are fought on the basis of party tickets, party nominations. We find some Congressmen have defected from the Congress Parliamentary Party. Now they want to sit here. How can they called Opposition? Mr. Chairman, would request you for our convenience, let Mr. Mishra and-his followers wear black kurtas and black sarees so that we can distinguish them from the rest of the Congress . . . (Interruption by Snri J. P. Yadav). They should explain whether they are in the Opposition and yet claim to be the Congress Party. They have defected. Unless they form a new party I cannot understand their claim. He has not formally disowned the Congress organisation. He was the Deputy Leader of the Congress Party only in the last session. Today I find him in the Opposition claiming to be the Leader of the Opposition. I should like to know in what SHRI BHUPESH GUPTA: Where we capacity is he here. (Interruption by Shri Dahyabhai V. Patel) He has joined the Swatantra-Jan Sangh group. It is good. It is good to see you all hugging and sitting together. I am not concerned with it. I am concerned presently with the constitutional part of the position. Unless the leader of the major Opposition group Mr. Mishra clarifies that he does not belong to the Congress Party and has formed a new party . . .

> SHRI C. D. PANDE (Uttar Pradesh) : Sir, this morning when I entered

the House I aske I the Secretariat office whether I could sit there. They said they have not been able to make arrangements so far. They will do it today or tonight, they said. In the Lok Sabha they mad.: immediate arrangements.

SOME HON. MEMBERS: No, no.

SHRI C. D. PANDE We have given notice and it is for the office to make arraneemei ts.

श्री राजनारायण :(उत्तर प्रदेश): मैं आपके द्वारा अपने मिल भूपेण गुप्त को धन्यवाद देना चाहता हं कि उन्होंने एक पाइन्ट उठाया जिस पर इमारा दूसरा पाइन्ट आफ आर्डर उठ रहा है। कांग्रेस पार्टी ने बाकायदा डिक्लेयर किया, जो 11 मेम्बरों की उनकी विका कमेटी कांस्टीटयजनली बैठी, कि इन्दिरा गांधी कांग्रेस की प्राइमरी मेम्बरशिप से एक्सपेल कर दी गई है। मैं जानना चाहता हूं कि क्या कोई कांग्रेस पालियामेंटरी पार्टी बैठी है जिसने यह कहा कि श्री मिश्र कांग्रेस पालियामेन्टरी पार्टी से एक्सपेल कर दिये गये । माई पाइन्ट आफ व्हय इज दिस । कांग्रेस आर्गेनाइजेशन ने यह ऐलान किया कि इंदिरा गांधी एक्सपेल कर दी गई। क्या कांग्रेस पालियामेन्टरी पार्टी ने यह ऐलान किया है कि श्री मिश्र और उनके साथ 65 मेम्बर्स कांग्रेस पालियामेन्टरी पार्टी से एक्सपेल कर विये गये।

यह कोई जानता है ? यह कोई नहीं जानता है और इसीलिए श्री भूपेण गुप्त का प्वाइण्ट यहां पर आया है।

MR. CHAIRMAN: Let me answer the point of order raised by Mr. Bhupesh Gupta.

श्री राजनारायण : श्रीमन्, आपने तो हमारा पुरा प्वाइन्ट सुना ही नहीं ।

श्री सभापति : दोनों की बात कैसे सुन सकता हुं। पहले मैं एक को जवाब तो दे दूं।

SHRI A. J CHATTERJEE (West Bengal): Sir, I have got a point of order.

(Interruptions)

MR. CHAIRMAN: I received an intimation that a group of hon. Members of this House wanted to change their seats and have seats together.

SHRI SUNDAR SINGH BHANDARI : What did they call themselves?

SHRI BHUPESH GUPTA : What did they call themselves?

MR. CHAIRMAN : They called themselves a group.

SHRI C. D. PANDE: Not a group.

{Interruptions}

MR. CHAIRMAN: I have not yet decided the question which seats should be allotted to whom. That matter is under examination. And under the Rules an hon. Member has to speak from his seat. But tomorrow if the seat is allotted, he will be entitled to speak from there

SHRI BHUPESH GUPTA: To-day he cannot.

SHRI S. N. MISHRA: Sir, . . .

(Interruptions)

SHRI BHUPESH GUPTA: They are to be treated as an independent group. An independent group is not given the highest status. In Lok Sabha, there is an independent group of 50 Members, but it is not given the highest status.

MR. CHAIRMAN : Mr. Mishra wants to say something.

SHRI BHUPESH GUPTA : He cannot speak from this seat.

SHRI S. N. MISHRA : I have been permitted . . .

SHRI BHUPESH GUPTA : Are they a party? . . .

{Interruptions}

SHRI ARJUN ARORA (Uttar Pradesh) : On a point of order.

SHRI A. P. CHATTERJEE: On a point of order.

SHRI A. P. SHARMA (Bihar): Sir, you said just now that hon. Members should speak from their seats. Therefore, Mr. Mishra should speak from his seat and not from there.

Allotment

श्री समापति : यह कोई प्वाइन्ट आफ आर्डर नहीं है।

श्री राजनारायण : श्रीमन् यहां पर सवाल यह है कि कल कांग्रेस पार्टी ने यह कहा है कि लोक सभा के 65 सम्मानित सदस्य और राज्य सभा के 46 सम्मानित सदस्य अलग अलग कांग्रेस संगठन ने एक फैसला किया है। तो मैं यह जानना चाहता हं कि आप इस फैसले को मानेंगे या नहीं।

MR. CHAIRMAN: Please state the rule under which you are complaining.

श्री राजनारायण : मेरा प्वाइन्ट आफ आर्डर यह है कि यहां पर श्री मिश्र जी कह रहे हैं कि मैं कांग्रेस पार्टी हुं और उधर के लोग कह रहे हैं कि हम कांग्रेस पार्टी हैं। अब इस सवाल को कौन डिसाइड करेगा। इसलिए मैं यह निवेदन करना चाहता हूं कि इस सवाल को पहले डिसाइड कर लिया जाय।

श्री सभापति : आप किस रूल के मताबिक कह रहे हैं, वह बतलाइये ।

श्री राजनारायण : मेरा प्वाइन्ट आफ आर्डर यह है कि लोक सभा के 65 सम्मानित सदस्य और राज्य सभा के 46 सम्मानित सदस्य यह कहते हैं कि इस सरकार पर अब हम लोगों का विक्वास नहीं है। हम पहले इस सरकार के साथ बैठते घ और अब इस सरकार के साथ नहीं बैठते हैं। तो मैं यह जानना चाहता हूं कि आप इन लोगों को जगह देंगे या नहीं देंगे। आपको उन्हे जगह देनी होगी क्योंकि उनकी जगह यहां पर है। इसलिए यह कहना कि श्री मिश्र इस जगह से नहीं बोल सकते हैं, मैं समझता हूं कि यह पार्लियामेंटरी प्रोसेस की अज्ञानता

of seats

MR. CHAIRMAN: This is no point

श्री राजनारायण: उत्तर प्रदेश में जब श्री चरण सिंह जी कांग्रेस से बाहर निकल आये थे तो तुरन्त उन्हें सदन में अलग से बैठने की जगह दे दी गई थी।

SHRI BHUPESH GUPTA: Sir, I want your ruling on my point of order because it is a serious matter. There should not be any violation of the rules of the House by some defectors.

SHRI A. P. CHATTERJEE: Sir, on a सदनों में अलग स्थान पर बैठेंगे। इस तरह से point of order. My party is least interested in how the Congress is splitting. I am not on that question. I am on the question that felicitations were being given by Mr. K. K. Shah, Leader of the House, to you. As felicitations were far as those felicitations are concerned, the recognised Opposition groups should also participate in those felicitations to the Chairman. I am very sad that at the time of the felicitations this unseemly controversy should arise and should have been allowed to arise. Therefore, my point of order is exactly this, that as long as these felicitations continue, you will kindly, Sir, revert to the practice of allowing Opposition groups to recognised rise up in their seats and join and participate in the felicitations and not create any controversy by calling any group which has not yet been recognised as an Opposition group. I have personally no objection to their being declared an being declared an Opposition group, but this is the point.

SHRI S. N. MISHRA: Sir, . . .

MR. CHAH .MAN: Please go tc your seat.

SHRI S. N. MISHRA: I will have my say before I go there. I want to make a submi sion with regard to this very point.

MR. CHAH MAN: From your seat.

SHRI S. N MISHRA: I have to make a submission.

MR. CHAIF MAN: I have ruled that until I allot set:s...

(/ (terruptions)

SHRI BHU1 ESH GUPTA: This seat does not even belong to the Opposition.

SHRI L<)KANATH MISRA (Orissa): Sir, let Mr. Mishra make his submission.

SHRI S. S. MISHRA: Sir, why don't you hea me?

MR. CHAIUMAN: I will hear you from your sea.

SHRI S. N. MISHRA: I have a point of order.

MR. CHAIRMAN: But you will speak from your seat.

SHRI BHUPESH GUPTA: Let him go to his seat.

MR. CHAH MAN: I have given my ruling. I have decided that until I..

SHRI S. N MISHRA: Mr. Chairman, you are lot listening to my point of order. I ai I on a point of order. I requested you it the time I met you for a separate sea and you did not object to that. I wo lid like to make it clear to the House that I submitted to you that I would he occupying this seat. I repeat, I submitted to you last night that I would tike this seat

MR. CHAH *iM* AN: I have not yet allotted this scat and until I allot this scat, the honourable Member will speak from his scat and raise his point of order from the re.

श्री राजनाराषण: आपने कहा आपको एक सूची मिली है, उनकी सीट हमने एलाट नहीं 5—39 R. S./69 की है। यह आपने खुद कहा है। मैं यह जानना चाहता हूं कि जब मिश्र जी को आपने कोई सीट एलाट नहीं की है और कोई सीट खाली है जहां वे बैठें तो इस पर आपको आपित्त क्यों? आपने कहा कि उनको सीट एलाट नहीं की, फिर किस सीट से वे बोलें?

to the Chairman

श्री सभापति: जब पाइन्ट आफ आर्डर रेज किया गया तो मुझे उसको डिसाइड करना है।

श्री राजनारायण : उनकी कोई सीट नहीं है, आपकी रूलिंग बिल्कुल गलत है।

श्री सभापति : आप नहीं कह सकते कि मेरी रूलिंग गलत है।

श्री राजनारायण : जब आपने कहा कि उनकी कोई सीट नहीं है तो आप बताएं कि उनकी सीट कौन सी है ?

श्री सभापति: उनकी सीट वही है जो पहले थी।

(Interruption)

SHRI BHUPESH GUPTA: Mr. Chairman, Mr. Mishra has not gone back to his seat up till now.

MR. CHAIRMAN: I have decided that Mr. S. N. Mishra. . .

SHRI RAJNARAIN : No. your ruling cannot do.

MR. CHAIRMAN: Please sit down.

SHRI RAJNARAIN: No.

SHRI LOKANATH MISRA: Mr. Chairman, I would like to submit one thing. I have one proposition to make. The point is this that there seems to be a lot of heat in the House because feelings have been roused on both sides, and the Congress whatever way it has split itself into, I do not agree with Mr. Bhupesh Gupta's point view whether it is a Syndicate or a Marxist Congress. I do not take those into consideration. Now the point is Mr. Mishra wrote to you, indicated to you, conveyed to you, in writing that he wanted a separate seat—the seat he is occupying on the Opposition benches.

SHRI LOKANATH MISRA: Now conscientiously he cannot speak from the Congress side. . .

SHRI BHUPESH GUPTA: Mr. Chairman, you have not allowed him to speak.

SHRI LOKANATH MISRA: Mr. Chairman, Sir, please listen to me. My only proposition is that the House be adjourned. Let a reallotment be made. Thai is the only way.

SHRI B. K. P. SINHA (Bihar): Mr. Chairman, this issue, in my opinion, has unnecessarily generated heat. It is not so much an issue of interpretation of rules as it is a common sense practical issue. Normally, you are right, Mr. Chairman, that the rules provide that a Member can speak only from the seat allotted to him. But there may be a special circumstance.

(Interruptions)

SOME HON. MEMBERS: No, no.

SHRI B. K. P. SINHA: Please hear me. I do not want the ruling of illiterate people. I want the ruling of the distinguished jurist sitting there in the Chair. I do not want "No, no" from others

SHRI ARJUN ARORA: On a point of order, Sir. Mr. Sinha, the peacemaker, is himself not speaking from his seat.

SHRI B. K. P. SINHA: No, no.

Mr. Chairman, under the rules you have certain reserve powers to act under certain situations of an extraordinary nature. Assuming, Mr. Chairman, that a very respected, a very old gentleman, comes to address the House and if he is physically weak and it is not possible for him to come to the front, very often he is permitted to address from the rear seats.

SHRI BHUPESH GUPTA: Then I withdraw. If that is the case I withdraw. Mr. Chairman, here is a Young Turk of the Syndicate. Is he an old man?

SHRI B. K. P. SINHA: Suppose he comes. In many situations even in the Provisional Parliament such Members

used to be allowed to speak sometimes from the back. Sometimes they used to be allowed to come to the front and address. Therefore, . . .

of seats

MR. CHAIRMAN: Please finish.

SHRI PITAMBER DAS: Sir, I would also like to speak.

SHRI B. K. P. SINHA: I have not yet finished.

MR. CHAIRMAN : I have understood your point.

SHRI B. K. P. SINHA: Therfore, in special circumstances it is your right and your duty, and if you think it proper, you may permit a Member to speak from a seat other than his.

MR. CHAIRMAN: I have understood your point. Now Mr. Pitamber Das.

SHRI MULKA GOVINDA REDDY (Mysore): Sir, I am on a point of order. Under Rule 237 I agree that a Member has to speak from the place allotted to him. But under Rule 267 any rule can be suspended with the consent of the Chairman.

SHRI BHUPESH GUPTA: Has it been done? Move a motion for that.

SHRI MULKA GOVINDA REDDY: I would like now to move that Rule 237 may be suspended and Mr. S. N. Mishra may be allowed to speak from the seat which he is occupying now. . . .

MR. CHAIRMAN: I have not given permission to that.

SHRI MULKA GOVINDA REDDY: Please listen to me. Mr. Mishra has already written to you giving the names of members of his party who do not want to sit with the Official Congress which is now in Government . . .

SOME HON. MEMBERS: No, no.

श्री **राजनारायणः** सरकारी कांग्रेस:

SHRI MULKA GOVINDA REDDY: It is not proper and fair that he should be forced to sit on a side with whom he does not agree. And he has a right to demand a separate seat.

SHRI BHUPESH GUPTA: Have you changed y >ur ruling, Sir ? What has happened le that?

SHRI MULK A GOVINDA REDDY: I have not ye finished. I would also like to know a >out the letter he has written to you, the names of members that are going o form his party, etc. It is incumbent o i the Chair to read out his letter and >ve would like to know the names of Members who would like to form that p- tiy.

शी पीतास्यर वास : (उत्तर प्रवेश): श्रीमन्, मुझे एक यह निवेदन करना है कि इस समय जो सवाल उठ गा है इस तरीके के सवाल उठन स्वाभाविक हैं। जो सवाल भूपेश गुष्तु जी ने उठाया है, यह सवाल उठना भी स्वाभा-विक है। ऐसी आगा भी की जाती थी। लेकिन मुझे अफसोस इस बात का है कि यह सवाल उस वक्त उठा है कि जब हम अपने नए चेयर-मैन को बधाई देने की कार्यवाही कर रहे हैं। बैसे यह सवाल कसी और मौके पर उठाया जाता तो कोई बात नहीं थी, लेकिन यह जो मौका ूंडा गया है इस का मुझे दुख है। इस मौके पर यह सवाल नहीं उठना चाहिए था।

दूसरी बात यह है कि अगर सत्तारूढ़ दल में से कुछ लोग टूट कर प्रति पत्न में अ कर बैठते हैं तो हमारा पत्वार बढ़ता है। इस से हम को खुशी होनी बाहिए। भूपेश गुप्त जी को इस का अफसोस क्यों है ?

His loyalty to he country was questioned so far, his 1 >yalty to peace and order was doubted b it now his loyalty to the Opposition als(is doubtful.

(1 iterrupttons)

SHRI BHUPESH GUPTA: Sir, Mr. Mishra has come here between the Jan Sangh and the Swatantra Party to pollute the Oppopition; he has come here to defile the Opposition, to disgrace and debase the name of the Opposition. He wants to divke the Opposition, but I do not want *I* im to divide the Opposition.

(interruptions)

SHRI PITAMBER DAS: Sir. I do not want to e>iter into any argument or controversy with Mr. Bhupesh Gupta on

this matter, at this time. Only the time will tell whether Mr. Bhupesh Gupta has polluted the Opposition or Mr. Mishra has done it. *[Interruptions]* In order to maintain the dignity of the House I have now a suggestion to make. As you know, Sir, a sizeable group of this House has applied for allotment of seats. I think we better adjourn the House immediately, make an allotment of seats and come back again to continue the proceedings.

(Interruptions)

श्री गुरुनुख सिंह नुसाफिर: (पंजाब) : मैं सब से पहले आप से यह दरख्वास्त करूंगा बड़ें अदब के साथ, इज्जत और मान के साथ कि आप की तब्ज्जोह चारों तरफ होनी चाहिए। एक ही तरफ अगर आप अपनी तब्ज्जेह को मरकूज कर लेंगे तो उस से दूसरे लोगों को अपनी बात कहने का मौका नहीं मिलेगा।

यह बात बिल्कुल सीधी है जिस को उलझा दिया गया है। श्री राजनारायण जी ने यह कहा है कि आप ने यह कहा है कि कोई सीट उन को एलाट नहीं की गयी है इस लिए वह किसी सीट से बोल सकते हैं। यह बड़ी उलझन की बात है।

श्री सभापति : यह मैंने नहीं कहा ।

श्री गुरुमुख सिंह मुसाफिर: आप ने नहीं कहा, लेकिन राजनारायण जी ने कहा है कि आप ने कोई सीट एलाट नहीं की, लेकिन जो सीट उन को एलाट की गयी थी वह उन से छीनी भी तो नहीं गयी । वह सीट उन के पास है इस लिए यह सवाल पैदा नहीं होता । मेरा यह मतलब नहीं है कि जो सज्जन मान योग्य है उन का मान न किया जाय, उन का मान और इज्जत हम को करनी चाहिए, लेकिन यहां कोई मान या इज्जत का सवाल नहीं है। एक तरीके की बात चल गयी है, जिस पर आप को फैसला देना है। तो पहली बात तो मैं ने यह अर्ज की कि सीट उन के पास है। वह उन से छीनी नहीं गयी है इस लिए यह मनासिब होगा कि वह अपनी सीट से बोलें। दसरी वात मैं यह अर्ज करना चाहता हूं कि श्री राज-

[श्री गुरूमुख सिंह मुसाफिर]

नारायण जी ने आज हाउस में दो तीन बार इस बात को दोहराया है कि कांग्रेस पार्टी ने न्दिरा जी को अलग कर दिया है, लेकिन यह बात गलत है। कांग्रेस पार्टी ने यनानिमसली बोट आफ कांपेन्डेंस इंदिरा जी को दिया है।

Allotment

SHRI GODEY MURAHARI (Uttar Pradesh) : Mr. Chairman, Mr. S N. Mishra has written to you that he has formed a group. (Interruptions) Please keep quiet; there must be some sense in this House; you have always been shoutting from there. Now, Sir, I have one submission to make to you. Mr. S. N. Mishra wanted a separate seat; he has informed you that he has formed a separate group. I am not concerned what group it is; it may be the Congress group or it may be some kind of dissident group. As things stand at present, that is the biggest group in the Opposition. Therefore he is entitled to sit in a separate seat. Due to certain administrative difficulties you are not able to allot him a seat. So I would request you that in your own discretion you can allow him to speak from that seat pending final allotment. That is the only solution.

श्री राजनारायण : प्वाइंट आफ इंफार्मेशन । मेरा प्वाइंट आफ इंफार्मेंगन यह है कि मेरी भी यह सीट नहीं है। मेरे नाम का प्लेट यहां लगा हुआ था। आज वह प्लेट उखड़ा है। मैं जब आया तो मैं ने सुबह पूछा कि मैं कहां बैठूं ? क्योंकि मैं ने अपना नाम हिन्दी में लिखवाया था। अंग्रेजी में नाम होता तो मैं उसे उठा कर फेंक देता । अब जब कि वह प्लेट यहां नहीं है तो मैं कहा बैठुं ? श्रीमती आल्वा यहां बैठती थीं, मुझे मालुम नहीं है कि उन के नाम का प्लेट यहां है और श्रीमती आल्वा को वहां से बोलने के लिये आप ने एलाउ किया है। वह वहाँ से कैसे बोल सकती थीं? मैं आप से जानना चाहता हं कि इस सदन में मैं कहां बैठं ? मेरा प्लेट यहां नहीं है । आल्वा साहब का नाम यहां है। आल्वा साहब को वहां किस ने सीट एलाट की ? किस ने वहां से उन को बोलने का मौका दिया ? आप ने उन को वहां से बुलवाया। अगर आप यह समझें कि मिश्र जी मानार्थी हैं और आल्वा जी के लिए आप समझें कि वह

रूलिंग पार्टी की हैं और इस आधार पर अगर आप की रूंलिंग होगी तो हम लोगों का यहां वैठना बेकार हो जायगा। मैं निवेदन करूंगा कि जब तक मिश्र जी को ीट एलाट नहीं की जाती है तबतक उन को वहीं से बोलने दें वरना बड़ी मिक्कल हो जायगी। सदन में कोई प्रोसीजर चलेगा या नहीं ?

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, I think there is some point in what Mr. Rajnarain says. If any hon. Member wants a seat in the Opposition, his right should be recognised in this House. If Mr. S. N. Mishra finds himself more comfortable in the company of Ian Sangh and the Swatantra Party, you should give him a chance to speak from

And it is not for the first time. Many a time Members have been allowed to speak from other seats, which were not their seats. I have enjoyed that privilege once. In the last session I spoke from the front benches sitting. The only question under dispute is this; as long as the group of Mr. Mishra is not recognised, or your decision has not been there, the precedent should not be changed. Mr. Dahyabhai Patel should get the first priority; his Opposition Group should get the first priority. And Mr. Mishra, as a notable parliamentarian and also as contending to be the leader of a separate group now, should be given a chance after the recognised Group Leaders have felicitated the Chairman. If you so choose, he may be allowed to sit there.

SHRI BHUPESH GUPTA: In any event he could not be given the seat earmarked for the Deputy Chairman of the House. He could be given, if at all, only the seat presently occupied by Mr. Dahyabhai Patel. Therefore, in no case Mr. Mishra could be there.

{Interruptions.)

श्री जगदम्बी प्रसाद यादव (बिहार) : श्रीमन् इस तरह कैसे चलेगा। इस तरह कैसे सदन की मर्यादा स्रक्षित रहेगी । यह तो बड़ी गड़बड़ हो रही है।

SHRI C. D PANDE (Uttar Pradesh): Sir, at a moment such as these technical questions are raised. Even about the technical question I, this morning, asked the Secretariat where I

should sit. In act I went there and asked them. Bu they said that they had not been able to make the arrangements for us. We do lot want to sit here but we are forced tc sit here; our seats are there, but became your office has not been able to n ake the arrangement overnight they r ave asked for some time. Now, eit ier adjourn the House, or else I will go and sit there and everybody will follow But we cannot allow that Mr. Mishra will not speak from there. He should be there and speak from there.

Allot tent

M01TANLAL GAUTAM (Uttar Pradesh): Sir, I am very sorry that this point < f order has been raised at this juncture. But I am still doubtful, after you have given the ruling, that a person can spea : only from the seat that is allotted to h m. fInterruptions). Am I to understand that this motion, which has been moved by Mr. K. K. Shah from the place, which was occupied by Mr. Hathi till i ow, is in order? (*Interruptions*). Sir, that seat was occupied by Mr. Hathi. Am I to understand that that seat has be ;n allotted to Mr. K. K. Shah?

HON. MEM IERS: Yes.

SHRI MOH/NLAL GAUTAM: Am I then to under tand that you have been kind enough to allot only one seat and have not been able to allot other seats for us because of shortness of time or anything? My siggestion is that this unseemly discussion and controversy at this juncture should not have been there, and I think thi t the only honourable course for you at this juncture is to adjourn the Hi

HON. MEMBERS: No, no.

SHRI M. P. BHARGAVA (Uttar Pradesh): M '. Chairman, at the moment the House is transacting the business of fel citating the Chairman. Now, Mr. Chairman, there is a recognised practice: s far as félicitations are concerned. First the Leader of the House speaks. Then speaks the Member who commands the second largest group in the louse. Thereafter it is followed by ot ier leaders of the opposition. Now yon, have got the intimation from Mr. S. ff. Mishra and forty-six other Members- that they want to form a group and t iat they have allotted seats in the opl osition. According to the established prictice in the matter of felicitations, af er Mr. K. K. Shah, the

Leader of the House, has spoken, the Leader, who occupies the second position as far as other parties are concerned, has to be called. Thereafter it is to be followed by other leaders and members of other parties. Therefore, all this controversy is unseemly. Now you must call the leader of the second largest group, and thereafter others, and let us continue with the felicitations in a graceful and dignified manner befitting the status of the Rajya Sabha. At the moment no point of order and no controversy is called for.

of seats

SHRI RAJNARAIN: Either adjourn the House or suspend the rules.

आपके लिये दो ही मार्ग हैं कि हाउस को एडजार्न कीजिये या नियमावली को सस्पेंड कीजिये ।

SHRI BHUPESH GUPTA: May I make a request? You please waive the rule and allow the photographers to take photographs of these hon. Members sitting on the floor.

(Interruptions)

SHRI RAJNARAIN: Adjourn the

श्री जगदम्बी प्रसाद यादव : क्या यही सदन की मर्यादा है। सदन की मर्यादा भंग नहीं होने देना चाहिये ।

SHRI C. D. PANDE: Either we have the floor, or you adjourn the House now.

HON. MEMBERS: Adjourn the House.

SHRI K CHANDRASEKHARAN (Kerala): Waive the rule; do not adjourn the House.

SHRI T. V. ANANDAN (Tamilnadu): Adjourn the House.

SHRI RAJNARAIN: There is a motion.

नियम के मताबिक वह मोणन आ सकता है। आप उसको मुंव करने दीजिये और मोशन पर वोटिंग कराइये।

SHRI NIREN GHOSH (West Bengal): Give a ruling, Sir.

श्री राजनारायण : मैं मोशन मुव करना चाहता हुं। मैं मूव कर रहा हूं।

MR. CHAIRMAN: I have an appeal to make to the hon. Members and it is this. It is true that the seats have not yet been allotted but then the time to make the arrangement was not sufficient. Administratively it was impossible. As I got the information in the night, near about midnight, it was impossible.

SHRI S. N. MISHRA: The intimation was given at 9 o'clock or so last night.

MR. CHAIRMAN: It was impossible at 10 o'clock and 9 o'clock. Still I called my Secretary immediately, and my Secretary informed the hon. Members that it might take about a week before the seats are reallotted. {Interruptions} And that was agreed to.

HON. MEMBERS: No, no.

MR. CHAIRMAN: It was not agreed that Mr. S. N. Mishra would occupy the seat as he has done. (*Interruptions*) Please listen. I appeal to the House.

SHRI BHUPESH GUPTA: We are not prepared to allow him. You give the ruling. Is this the way? Suppose I defy you. . .

(Interruptions.)

AN HON. MEMBER: You always defy.

(Interruptions.)

MR. CHAIRMAN: Please sit down; I am standing.

If the House agrees, if the hon Members have no objection to Mr.- S. N. Mishra addressing from there I would waive the rule. Otherwise I am not going to waive the rule. Everyone must speak from his seat and obey the rule.

SHRI BHUPESH GUPTA: Sir, on a point of order. There is a procedure for waiving the rule.

SOME HON. MEMBERS: If you do not allow him to speak we won't let . . .

(Interruptions.)

AN HON. MEMBER: You adjourn the House.

MR. CHAIRMAN: Everyone who came to see me said he would sit in his seat.

(Interruptions)

SHRI BHUPESH GUPTA: Let Mr. Dahyabhai take his seat first and then let them ask for permission.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): May I request...

SOME HON. MEMBERS: No, no. We would not let . .

SHRI K. K. SHAH: We are felicitating the Chairman and the importance of the occasion is such that all differences should be sunk. The only point . . .

(Interruptions) Kindly listen. (Interruptions.)

MR. CHAIRMAN: I adjourn the House till 2.00 o'clock.

> The House then adjourned at fifty-four minutes past twelve of the clock till two of the clock.

The House reassembled after lunch at two of the clock, The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in th& Chair.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : I have to inform Members that the Chairman is considering the question of the seating arrangement of the House and for that he wants one hour's time. Therefore, the House is adjourned up to 3 P.M.

The House reassembled at three of the clock. Mr. Chairman in the Chair.

MR. CHAIRMAN I have to announce that thirty-six hon. Members asked to arrange for their seats on the Opposition side. During the adjournment arrangement has been made about the seats for the leaders. It, has also been arranged that by tomorrow arrangement will be made for the allotment of other seats. It appears that there is no objection to the seats having been allotted the leaders today who have been informed. Mr. S. N. Mishra will now speak from the seat newly allotted.